CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 159 of 1998.

Monday this the 5th day of April 1999.

CORAM:

HON'BLE MR. B.N. BAHADUR, ADMINISTRATIVE MEMBER

K. Pitchai,
Ex-Casual Labour,
Southern Railway,
Palghat Division, Palghat.
residing at: Pangaveri,
Pattavaithalai Post,
Thiruchirappalli.

Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

- Union of India represented by the General Manager, Southern Railway, Headquarters Officer, Park Town P.O., Madras - 3.
- The Divisional Railway Manager, Southern Railway, Palghat Division, Palghat.
- 3. The Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.
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Respondents

(By Advocate Shri K. Karthikeya Panicker)

The application having been heard on 5th April, 1999 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. B.N. BAHADUR, ADMINISTRATIVE MEMBER

Heard the learned counsel appearing on both sides. The learned counsel appearing for the respondents states that the applicant has already been absorbed as Gangman in the Engineering Department under Section Engineer (Permanent Way) Trichy as per office order dated 7.12.98 and the applicant has already joined duty.

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- 2. The learned counsel appearing for the applicant agrees with this and states that through this order, the substantial relief that he sought for has been granted. Learned counsel for the applicant further states that he would like to withdraw this Original Application with liberty to seek departmental remedies in regard to the consequential benefits. Learned counsel for the respondents has no objection to this.
- Accordingly, it is hereby ordered that this Original Application is dismissed as withdrawn. Liberty is granted to the applicant to seek consequential remedies from the department, if he is aggrieved and so advised. No costs.

Dated the 5th April, 1999.

B.N. BAHADUR

ADMINISTRATIVE MEMBER

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